

Central Administrative Tribunal, Lucknow Bench, Lucknow
O.A. No. 579 of 2006

This the 2nd day of November, 2007

Hon'ble Shri Shailendra Pandey, Member (A)

Kuber Singh aged about 68 years son of late Udai Raj Singh resident of Village Dutt Nagar Basain, P.O., Baragon, District- Gonda.

Applicant

By Advocate:- Sri Surendran P

Versus

1. Union of India through the General Manager, North Eastern Railway, Gorakhpur.
2. Divisional Railway Manager, North Eastern Railway, Lucknow.
3. Senior Divisional Personnel Officer, North Eastern Railway, Gorakhpur.
4. The CDO, Carriage and Wagon Depo., Montipur, Gorakhpur.

Respondents

By Advocate:- Sri Praveen Kumar for Sri M.K.Singh

ORDER(ORAL)

By Hon'ble :Shri Shailendra Pandey, Member (A)

This cases relates to fixation of pension and payment of consequential benefits to the applicant. It is averred that applicant's pay should be fixed at Rs. 4750/- instead of Rs. 4625/- and he may be paid retirement benefits accordingly.

2. In the counter reply, respondents have stated that they have reviewed the case of the applicant and pay of the applicant has been fixed at Rs. 4625 as on 9/12.9.96 and Rs. 4750/- with effect from 1.9.1997. It has also been stated that the applicant has been given one increment and given pensionary benefits. Although the case of the applicant is barred by limitation, but in view of the statement of the applicant counsel that his client is ^{an}old man and feels that he has not been paid all moneys due to him, it would meet the ends of justice ^{if} as a special case, the railway authorities send a letter to the applicant based on their ~~file~~ records indicating the amount due to him as per rules and the amount that has been authorized.

With the above observation, O.A. is disposed of, without any order as to costs.

Member (A)